NOTICE

Applications on the prescribed form are invited from the practicing advocates of this Court for appointment as Oath Commissioner for the year **2010**. The last date for submission of duly filled in application forms would be **September 30th, 2009**. The format of application can be obtained on the Website **www.allahabadhighcourt.in** or from Bar Association/Advocate Association Allahabad/ Oudh Bar Association/ Oudh Advocates Association Lucknow.

- (1)All the Advocates having minimum one year practice and maximum ten years practice i.e. who have been enrolled in the Bar Council of U.P. after 31.12.1999 but before 01.01.2009 shall apply.
- (2)Advocates who had been in the approved list of Oath Commissioners for three years shall not apply.
- (3) Advocates who are more than 65 years of age may be included. (Only on the production of age Certificate).
- (4)Names of the Advocates who are in the past delisted for one or the other reason shall not apply.
- (5)Advocates who are Physically Handicapped may be included if their disability is certified by C.M.O to the extent of 40% or more.
- (6)All the advocates against whom F.I.R. has been lodged or any other complaint of malpractice has been found shall not apply.

Irrespective of the preferences indicated above, Hon'ble the Chief Justice may appoint any person, even if he is not an applicant for appointment as Oath Commissioner, whom his Lordship considers fit.

Membership of the applicant must be verified by the President/Secretary of the Association concerned. No application shall be accepted without requisite enclosures and signature of the applicant. Those applications which do not come within the eligibility zone shall not be considered at all.

The application form duly filled in and forwarded by the President/ Secretary of the Association to which the applicant is the member must be submitted in the office of the Joint Registrar (Admin) at Allahabad and in the office of Registrar, High Court Lucknow Bench, Lucknow, on or before **September 30th, 2009**

between 2.00 to 4.00 p.m. Applications received thereafter shall not be entertained. The applicants shall enclose a declaration in the prescribed format.

Note: The applicant advocates fulfilling the above criteria shall only apply for Oath Commissioner. The other applicants shall not be considered.

By order of the Court

Dated: September , 2009

Registrar (Budget)

(For official use only) Form No.

APPLICATION FOR NON-OFFICIAL OATH COMMISSIONER

(for the Year 2010)

1.	Full Name of applicant: Sri/Sm	nt./Km	
	(In Block Capital Letters)		
			Affix a Self attested Ticket Size coloured Photograph
2.	Full Name of Father/Husband: (In case of lady advocate father's and husband's names must be mentioned)	Sri	
3.	Date of Birth:		
4.	Marital Status:	Married/ Unmarried (Tick the relevant	t)
5.	Whether Physically Handicapped/Senior C	itizen:	
6.	Local Address:		
7.	Permanent Address:		
8.	Mobile/Telephone or Contact Number:		
9.	Enrollment Number & Date of Enrollment in Bar Council of U.P. (Enclose photocopy of Certificate):		
10	. Chamber no./Place of sitting in High Court, Allahabad/ Lucknow:		
11	Date of Enrollment in the BarAssociation /Adv.Asso./ Oudh Bar Association: (Encl. Photocopy of Identity Card)		
12	. Length of Practice: (In The High Court)		
13	. Past experience as Oath Commissioners: (Mention the Year/Years)		
	Enclosures:	Signature	of the Applicant
	Ilvocate's Association Allahabad / Oudh Bar le member of the above mentioned Bar Asso		

Before

HIGH COURT OF JUDICATURE AT ALLAHABAD.

DECALRATION FOR APPOINTMENT AS AN OATH COMMISSIONER

Declaration of	aged about	Years,
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		(Applicant)

I, the above named do hereby solemnly affirm and state as under:

- 1. That I, am one of the applicants for appointment as an Oath Commissioner in the High Court of Judicature at Allahabad and is applying through the High Court Bar Association/ Advocates Association Allahabad / Oudh Bar Association / Oudh Advocates Association Lucknow, to which I am a member and a practicing Advocate in the High Court at Allahabad /Lucknow.
- **2.** That I declare that the information furnished in the application for appointment of Non-Official Oath Commissioner are true and correct and nothing is false and nothing material has been concealed therein.
- 3. That I also declare that I have read the provisions in order XIX CPC as amended by Allahabad High Court and the Rule contained in Chapter IV of Rules of Court, 1952, Volume-I, the conditions prescribed for the Oath Commissioner and will abide by the same.
- **4.** That I further declare that in case I am appointed as an Oath Commissioner I will adhere to the following conditions strictly:
 - **a.** I shall maintain Oath Commissioner's register strictly in accordance with the provisions given in the rule-3 of the Chapter-IV of the Rules of the Court as amended by the order of Hon'ble the Chief Justice dated 10.02.2009. and will do the work of verification of affidavits strictly in accordance with the aforementioned rule.
 - **b.** I shall immediately submit the Oath Commissioners register to the Section Officer, Cash after the same is filled up or at the end of the term of Oath Commissioners.
 - **c**. I shall charge only that fee for swearing of Affidavits which is prescribed by the Hon'ble Court and will never give my coupons to any other oath commissioner or any body else failing which I will be liable to be permanently denied of the right to practice as Oath Commissioner or any other punishment as the Hon'ble Court may deem fit.
 - **d.** I shall maintain proper accounts of the affidavits sworn before me and the amount realized and I will furnish the figures by the 7th day of the succeeding month to the cashier, and will get my registers accounts/ checked by the Section Officer, Cash Section of the Court.
 - **e.** I shall be liable to be removed from the list of Oath Commissioner and to such actions as the Hon'ble Court may deem fit in case of default of any of the above conditions.

I, above named do hereby swear and verify that the contents of paragraph no.	1 to
4 of this declaration are true to my personal knowledge. No part of it is false and not	hing
material has been concealed herein.	

	So Help Me God.	
Dated:	P	
Place		